

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 301
TO BE ANSWERED ON 18.12.2017

FOREST RIGHTS ACT, 2006

† 301 SHRI ARJUN LAL MEENA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether any mechanism or agency is in place with the Government to monitor and implement the Scheduled Tribes and other Traditional Forest Dwellers Act, 2006 and if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has made some amendments in the said Act or propose to amend it; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI SUDARSHAN BHAGAT)

- (a) Progress in implementation of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 is furnished by the States on a monthly basis indicating, the individual & community claims received, titles distributed and the extent of forest land for which titles have been distributed upto the end of that month. Reports received from the states are compiled in the Ministry of Tribal Affairs and also put in public domain.
- (b) No, Madam.
- (c) Does not arise in view of reply given to Part (b) of the question.
